

**Central Administrative Tribunal
Principal Bench**

**CP No. 210/2019
OA No. 1250/2019**

New Delhi this the 3rd day of May, 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Rajender Kumar, Daftry (Group D)

Aged about 60 years

S/o Late Sh. Dalip Kumar,

R/o Type I/25, Jai Vihar

Lajpat Nagar-I, New Delhi.

-Applicant

(By Advocate: Mr. M.K. Bhardwaj)

Versus

Delhi Jal Board through

1. Sh. Anil Kumar Singh
Chief Executive Officer,
Varunalaya Building,
Phase-2, Jhandewalan,
Karol Bagh, Delhi-110055.

2. Sh. Manoj Kumar
Member (Administrative)
Delhi Jal Board,
Varunalaya Building
Phase -2, Jhandewalan,
Karol Bagh, Delhi-110055.

3. Sh. B.S. Jaglan
The Central Vigilance Officer,

Delhi Jal Board,
Varunalaya Building,
Phase-2, Jhandewalan,
Karol Bagh, Delhi-11005. – Respondents

(By Advocate: Mr. Rohit Sehrawat for Mr. Rajeev Kumar)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

The instant CP is filed alleging violation of the interim orders of this Tribunal dated 22.04.2019 in OA No. 1250/2019.

2. This Tribunal on 22.04.2019 passed the following orders:-

"Admit.

Issue notice to the respondents. Mr. Rajeev Kumar, learned standing counsel, appears on advance notice for the respondents. They are granted two weeks' time to file their CA.

The respondents are directed not to pass any final order till they submit their CA in this matter.

List the case on 14.05.2019."

3. Admittedly, the respondents have filed the counter affidavit in the Registry on 29.04.2019 and passed the final order on 30.04.2019.

4. In the circumstances, we do not find any merit in the instant CP and accordingly, the same is dismissed.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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